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MCRC-39161-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 8th OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 39161 of 2025

VISHNU

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Vijay Sharma - Advocate for the applicant.

Shri Madhusudan Yadav- GA appearing on behalf of Advocate General[r-1].

Ms. Mansi Joshi, learned counsel for the respondent [R-2].

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ORDER

- 1. They are heard. Perused the case diary/challan papers.
- 2. This is the applicant's first application under Section 483 ofBhartiya Nagrik Suraksha Sanhita, 2023 (Section 439 of Criminal Procedure Code, 1973),as he / she is implicated in connection with Crime No.172/2025 registered at -Police Station Pipliyamandi District Mandsaur (MP) for offence punishable under Section 137(2), 338, 336(3), 64(2)(m) of BNS, 2023 and Section 5(L)/6 and 17 of POCSOAct. The applicant is lodged in jail since 10.6.2025.
- 3. The allegation against the applicant is of abduction and rape on the pretext of marriage.
- 4. Counsel for the applicant has submitted that the prosecutrix has no objection if the bail application is allowed and she has been examined in the trial Court and has not supported the case of the prosecution. It is further submitted that the age of the prosecutrix is disputed and that the applicant is lodged in jail since 10.6.2025 and the conclusion of trial will take



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sufficiently long time. Thus, it is prayed that the application be allowed.

- 5. Counsel for the State on the other hand has opposed the prayer.
- 6. Counsel for the objector has submitted that she has no objection if the bail application is allowed.
- 7. On due consideration of submissions and on perusal of the case-diary as also the statement of the prosecutrix, this Court is inclined to allow the present application.
- 8. Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.
- 9. Accordingly, the application is allowed and disposed of. C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

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